

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 26
(IB)-440(ND)2019
EP-22/2020, IA/4941/2020

IN THE MATTER OF:

Puneet Kharbanda

... Applicant/Petitioner

Versus

M/s. Genesis Infratech Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 01.12.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

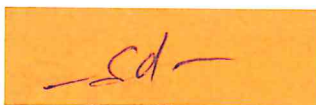
PRESENTS:

Adv R K Gupta and Adv Ms Swaralipi Deb Roy for Applicant

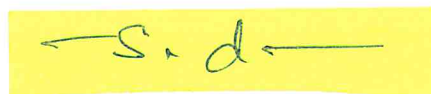
ORDER

Ld. Counsel for the Petitioner seeks time to convince us that pursuant to the first order passed by this adjudicating authority, there was disobedience of the order by the Corporate Debtor.

List the mater on 5th January, 2021.



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**